

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 469/MP/2024

Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes in relation to the claims of Adani Power Limited for Part Load Compensation purportedly under the IEGC for FY 2021-22, 2022-23, 2023-24 & 2024-25 and other reliefs.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondents : Adani Power Limited (APL) and Ors.

Petition No. 252/MP/2024

Subject : Petition under Sections 61 read with 79 of the Electricity Act, 2003 read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and this Commission's Order No. L-1/219/2017/CERC dated 05.05.2017 for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 05.05.2017 and directions to the Respondent No. 1 for making payment for Degradation of Heat Rate, Auxiliary Power Consumption compensation and Secondary Fuel Oil consumption on account of Part Load Operation and Multiple Start/Stop of Unit nos. 1 to 4 (330x4 MW) & Unit nos. 5 to 6 (660x2 MW) of Adani Power Limited out of total capacity of its Mundra Power Plant 4620 MW (i.e., Unit nos. 1 to 4 (330x4 MW) & Unit Nos. 5 to 9 (660x5 MW), located in Mundra, Kutch, Gujarat.

Petitioner : Adani Power Limited (APL)

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and Ors.

Date of Hearing : **11.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Amit Kapur, Advocate, APL
Shri Gaurav Dudeja, Advocate, APL
Ms. Surbhi Gupta, Advocate, APL
Shri Dhruval Singh, Advocate, APL
Shri Nishant Thakur, Advocate, APL
Shri Kumar Gaurav, APL
Shri Alok Mishra, WRLDC

Record of Proceedings

Due to a paucity of time, these matters could not be taken up for the hearing and accordingly, the matters were adjourned.

2. The Petitions will be listed for the hearing on **15.4.2025 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)